

**GOVERNMENT OF INDIA  
YOUTH AFFAIRS AND SPORTS  
LOK SABHA**

UNSTARRED QUESTION NO:3974  
ANSWERED ON:20.04.2010  
FUNDS UNDER PYKKA SCHEME  
Adhalrao Patil Shri Shivaji;Viswanathan Shri P.

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) whether the funds provided by the Union Government under the Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) have been utilised by all State Governments;
- (b) If so, the details thereof during the years 2008-09 and 2009-2010, year-wise and State-wise;
- (c) If not, the reasons therefor and action taken against the States which have not utilised the funds;and
- (d) The steps taken/ proposed to be taken by the Government to monitor and ensure proper utilisation of funds?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF YOUTH AFFAIRS & SPORTS (SHRI PRATIK PRAKASHBAPU PATIL)

(a) to (c): Under PYKKA scheme, grants-in-aid is given to States/UTs for the creation of basic sports infrastructure in village and block panchayats. States/UTs are also provided with 100% central assistance for holding annual rural sports competitions at block, district, state and national level. During 2008-09, financial assistance amounting to Rs.250.77 crore was sanctioned to 24 states for the creation of sports infrastructure in 22,854 villages and 601 block Panchayats. Rs. 83.85 crore was released to 19 states towards first installment during 2008-09 upon fulfilling certain prerequisites under the scheme. During 2009-10, Rs.105 crore was released to 25 States. Grant of Rs.8.15 crore during 2009-09 and Rs.30 crore during 2009-10 were released to SAI, NS, NIS, Patiala for onward transmission to States/UTs for holding annual competitions. State-wise sanction and release of grants during 2008-09 and 2009-10 are given in the annexure. As per progress Reports submitted by 20 states as on 31st December,2009, 15 States had disbursed the allocated funds to village and block panchayats and 5 States did not disburse the same to village and block panchayats due to some administrative reasons. As remaining 9 States were given grants by end of December,2009, disbursal of the same to village/block panchayats may take some time. As per GFR, UC for non-recurring grants namely one-time capital money, will have to be submitted within 12 months after closure of the financial year and UC for non-recurring grants like annual acquisition and operational grants will have to be submitted immediately after the closure of the financial year. Those States which will fail in submission of UC will be disentitled to further grants. UCs has so far been received from 8 States.

(d) Implementation of PYKKA schemes are monitored by PYKKA Mission Directorate by way of frequent field visits by respective nodal officers for the State; by holding review meeting at national and State level. A strong monitoring system has also been put in place by way of launching online MIS-PYKKA system whereby states submit their proposals which will be processed and financial and physical progress under PYKKA are monitored.